

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH
CHANDIGARH**

O.A. No.060/00536/2014

Decided on: 03.07.2014

**Coram: Hon'ble Mr. Sanjeev Kaushik, Member (J)
Hon'ble Mr. Uday Kumar Varma, Member (A)**

1. Harvinder Pal son of Shri Gurmukh Singh, aged 45 years, J.E., now working on the reverted post of Technician-1, CWE Furnishing, Rail Coach Factory, Kapurthala.
2. Gurnam Singh son of Shri Prabhu Ram, aged 45 years, J.E. now working on the reverted post of Technician-1, CWE Furnishing, Rail Coach Factory, Kapurthala.
3. Mohan Lal son of Shri Bihari Lal, aged 51 years, J.E., now working on the reverted post of Technician-1, CWE Furnishing, Rail Coach Factory, Kapurthala.
4. Pradeep Kumar son of Shri Sham Lal Sharma, aged 45 years, J.E., now working on the reverted post of Technician-1, CWE Furnishing, Rail Coach Factory, Kapurthala.
5. Meet Ram son of Shri Parkash Chand, aged 49 years, J.E. now working on the reverted post of Technician-1, CWE Furnishing, Rail Coach Factory, Kapurthala.

Versus

.....Applicants

1. Union of India, Ministry of Railways through its Chairman Railway Board, Baroda House, New Delhi.
2. Rail Coach Factory, Kapurthala, (Punjab) through its General Manager (P)

....Respondents

Present: Mr. Inderjit Kaushal, counsel for the applicant
Mr. Deepak Agnihotri, counsel for the respondents

Order (oral)

By Hon'ble Mr. Sanjeev Kaushik, Member(J)

1. This O.A. has been filed by the applicants challenging the order dated 23.10.2013 whereby their names have been deleted from the Select Panel of J.E. and they have been ordered to be reverted to the post of Technician-I. In pursuance of the directions of this Tribunal in earlier round of litigation (O.A. NO. 1468/PB/2013), the representation filed by the applicants was considered and rejected vide order dated 03.02.2014.
2. Concededly, the re-evaluation process, on the basis of which the applicants herein have staked their claim, was declared void ab initio and invalid by this Tribunal vide order dated 13.10.2012 in O.A. NO. 239/PB/2011. It is admitted by the learned counsel for the applicant that the aforesaid order has not been set aside by the Higher Court of Law.
3. In view of the above, the case of the applicants lacks merit and stands dismissed accordingly.

Uday Kumar Varma
(UDAY KUMAR VARMA)
MEMBER (A)

Sanj
(SANJEEV KAUSHIK)
MEMBER (J)

PLACE: Chandigarh
Dated: 03.07.2014

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